

PART B. – RECORDS IN TRANSFER CASES.

1. Applications for transfer of criminal cases and the proceedings therein should form files separate from the record of the main case sought to be transferred and the records of such transfer applications should be separately consigned to the Record Room. The original order on the transfer application should be kept on the record of the transfer proceedings and a copy of this order should be sent to the Court concerned.

Separate record for transfer cases.

2. Such applications should be entered in the Register of Applications for transfer of Criminal Cases (Criminal Register No. XX) and not in the Register of Miscellaneous Applications.

Register.

3. Cases transferred by a Court of its own motion or on administrative grounds should not be entered in any register and it is unnecessary to keep any statement of cases so transferred. It is not necessary in such cases to make any separate record of the transfer proceedings and the original order of transfer, instead of a copy, may be sent to the Court concerned.

Transfers on administrative grounds. No record necessary.